

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 820 of 2019**

**IN THE MATTER OF:**

Sabarmati Gas Limited

.... Appellant

Vs

Shah Alloys Limited

.... Respondent

**Present:**

**For Appellant:            Mr. Ramji Srinivasan, Senior Advocate with  
                                 Mr. Piyush Joshi, Ms. Sumiti Yadav, Mr.  
                                 Nikhil Ramdev, Mr. Abhishek Praksh and Mr.  
                                 Prakhar Kaintura, Advocates.**

**ORDER**

**14.08.2019**            Learned Counsel for the Appellant submits that in case the record was incomplete, it has to be brought to the notice of the Appellant and the Appellant should have been allowed to complete the same. Further, according to him, it is not mandatory to enclose any financial documents in support of default. It is submitted that there are other records, which were enclosed with Form-4 and Form-5 in support of debt and default.

Let notice be issued to the Respondent. Requisites along with process fee be filed by 16<sup>th</sup> August, 2019. If the Appellant provides email address of the Respondent, let notice be issued through email.

Post the case 'for admission' on **12<sup>th</sup> September, 2019**.

Pendency of the Appeal will not come in the way of Respondent to settle the matter with the Appellant.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)